

NOTIFICATION

New Delhi, the 31st December, 1993

S.O. 1057(E)- In exercise of the powers conferred by sub- section(1) of section 10 of the Foreign Trade (Development and Regulation) Act, 1992 (22 of 1992), the Central government hereby authorises the officers Specified in the Table below to exercise powers with respect to entering such premises and searching, inspecting and seizing of such goods, documents, things and conveyances as are specified in rule 17 of the Foreign Trade (Regulation) Rules, 1993, subject to the requirements prescribed therein.

Table

S.No.	Designation of officer
1.	Director General of Foreign Trade
2.	Additional Director General of Foreign Trade
3.	Joint Director General of Foreign Trade
4.	Deputy Director General of Foreign Trade
5.	Assistant Director General of Foreign Trade
6.	Controller of Imports and Exports

[File No. 21/11/92-LS]

DR. P. L. SANJEEV REDDY,
Director General of Foreign Trade
and Ex-Officio Addl. Secy.

NOTIFICATION

New Delhi, dated the 17th April 2009

S.O. (E) In exercise of the powers conferred by section 13 of the Foreign Trade (Development and Regulation) Act, 1992 (22 of 1992) and in supersession of Notification S.O.24(E) dated 20th January 1999 as amended vide Notification S.O. 194(E) dated 6th March 2000 and Notification S.O.1534 (E) dated 14th September 2006, except as respects things done or omitted to be done before such supersession, the Central Government hereby authorizes the officers specified in column 2 of the table below for the purposes of exercising powers under Section 13 read with Section 11, subject to the limits specified against such officers in the corresponding entry in column 3 of the said Table, namely:-

Table

Sl No	Designation of Officer	Value of the goods in relation to which the power may be exercised
1	Additional Director General of Foreign Trade	Without limit
2	Zonal Jt. Director General of Foreign Trade/ Export Commissioner	Up to Rs. 50 crores
3	Joint Director General of Foreign Trade	Up to Rs. 25 crores
4	Deputy Director General of Foreign Trade	Up to Rs. 10 crores
5	Assistant Director General of Foreign Trade	Up to Rs. 2 crores
6	Foreign Trade Development Officer	Up to Rs. 1 crore
7	Development Commissioner, Special Economic Zones	Without limit in respect of Export Oriented Units and units in special Economic Zones

This issues in public interest

(Issued from F 18/27/HQ/06-07/ECA-II)

(R S Gujral)
Director General of Foreign Trade
and Ex-Officio Additional Secretary to Government of India

NOTIFICATION

New Delhi, the 31st December, 1993

S.O. 1059(E), In exercise of the powers conferred by clause (b) of sub-section(1) of section 15 of the Foreign Trade (Development and Regulation) Act, 1992 (22 of 1992), the Central Government hereby authorises the officers specified in column 3 of the Table below to function as Appellate Authority against the orders passed by the Adjudicating Authorities authorised by the Central Government under section 13 of the said Act and specified in column 2 of the said Table.

Sl No	Designation of Adjudicating Authority	Appellate Authority
1	Foreign Trade Development Officer	Additional Director General of Foreign Trade
2	Assistant Director General of Foreign Trade	
3	Deputy Director General of Foreign Trade	
4	Joint Director General of Foreign Trade	
5	Additional Director General of Foreign Trade	Additional Secretary in the Ministry of Commerce aided by two Joint Secretaries and a Director of that Ministry.

[File No. 21/11/92-LS]

DR. P. L. SANJEEV REDDY,
Director General of Foreign Trade and
Ex-Officio Addl. Secy.

NOTIFICATION

New Delhi, the 6th March, 2000

S.O.193(E).- In exercise of the powers conferred by clause (b) of sub-section(1) of section 15 of the Foreign Trade (Development and regulation) Act,1992 (22 of 1992), the Central Government hereby authorises the officers specified in column (3) of the table below to function as Appellate Authority against the orders passed by the Adjudicating Authorities authorised by the Central Government under section 13 of the said Act and specified in column (2) of the said Table, and makes the following amendments in the notification of the Government of India in the Ministry of Commerce No.S.O.1059(E), dated the 31st December, 1993, namely :-

In the said notification in the table, after serial number 5 and the entries relating thereto, the following serial number and the entries shall be inserted, namely :-

1	2	3
6	Development Commissioner Export Processing Zone	Additional Secretary in the Ministry of Commerce aided By two Joint Secretaries & a Director of that Ministry

[F.No. 18/9/97-98/ECA-III/I]

N.L.Lakhanpal, Director General of
Foreign Trade & Ex-Officio Addl.Secretary.

TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II SECTION 3, SUB-SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
NOTIFICATION No. 20 (RE-2013)/2009-2014
New Delhi, dated the 13th June, 2013

S.O. (E), In exercise of the powers conferred by section 13 of the Foreign Trade (Development and Regulation) Act, 1992 (22 of 1992) and in supersession of the earlier Notifications mentioned below, the Central Government hereby authorizes the officers specified in column 2 of the table below for the purposes of exercising powers under Section 13 read with Section 11 of the FT(DR) Act, 1992, subject to the limits specified against such officers in the corresponding entry in column 3 of the said Table, namely:-

TABLE

S. No	Designation of Officer	Value of goods or services or technology covered by an authorization issued, registration certificate/ permits issued for import or export or in respect of goods or services or technology for which import or export is permitted without any authorization
1.	Additional Director General of Foreign Trade	Without limit
2.	Joint Director General of Foreign Trade	Up to Rs.25 crores
3.	Deputy Director General of Foreign Trade/ Assistant Director General of Foreign Trade	Up to Rs.10 crores
4.	Development Commissioner, Special Economic Zones	Without limit in respect of Export Oriented Units and units in Special Economic Zones
5.	Designated Officer, Department of Electronics & Information Technology	Without limit in respect of units in Software Technology Parks (STPs) and Electronics Hardware Technology Parks (EHTPs).

Previous Notifications which stand superseded:

1. Notification S.O.24(E) dated 20th January 1999
2. Notification S.O. 194(E) dated 6th March 2000
3. Notification S.O. 106(E) 30th January, 2006
4. Notification S.O. 1534 dated 14th September, 2006
5. Notification S.O. (E) dated 17th April, 2009

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(Issued from File No.01/69/594/007/2008/OM1/O&M)

TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II SECTION 3, SUB-SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
NOTIFICATION No. 21 (RE-2013)/2009-2014
New Delhi, dated the 13th June, 2013

S.O., In exercise of the powers conferred by clause (b) of sub-section (1) of Section 15 of the Foreign Trade (Development and Regulation) Act, 1992 (22 of 1992) and in supersession of the earlier Notifications referred below, the Central Government hereby authorizes the officers specified in column 3 of the Table below to function as Appellate Authority against the orders passed by the Adjudicating Authorities authorized by the Central Government under section 13 of the said Act and specified in column 2 of the said Table:-

TABLE

S.No	Designation of Adjudicating Authority	Appellate Authority
1.	Assistant Director General of Foreign Trade	Additional Director General of Foreign Trade
2.	Deputy Director General of Foreign Trade	
3.	Joint Director General of Foreign Trade	
4.	Additional Director General of Foreign Trade	A Bench of two Additional Director General of Foreign Trade in the Directorate General of Foreign Trade to be so constituted by the Director General.
5.	Development Commissioner, Special Economic Zones	
6.	Designated Officer, Department of Electronics & Information Technology	

Earlier Notifications:

1. Notification S.O. 1059(E) dated 31st December, 1993.
2. Notification S.O. 193(E) dated 6th March, 2000.

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(File No.01/69/594/007/2008/OM1/O&M)

TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II SECTION 3, SUB-SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION No. 101 (RE-2013)/2009-2014

New Delhi, dated the 5th December, 2014

S.O, In exercise of the powers conferred by clause (b) of sub-section (1) of Section 15 of the Foreign Trade (Development and Regulation) Act, 1992 (22 of 1992) and in supersession of the earlier Notifications referred below, the Central Government hereby authorizes the officers specified in column 3 of the Table below to function as Appellate Authority against the orders passed by the Adjudicating Authorities authorized by the Central Government under Section 13 of the said Act and specified in column 2 of the said Table:-

TABLE

Sl. No.	Designation of Adjudicating Authority	Appellate Authority
1	Assistant Director General of Foreign Trade	Additional Director General of Foreign Trade
2.	Deputy Director General of Foreign Trade	
3.	Joint Director General of Foreign Trade	
4.	Additional Director General of Foreign Trade	Director General of Foreign Trade aided by one Addl. DGFT in the Directorate General of Foreign Trade.
5.	Development Commissioner, Special Economic Zones	
6.	Designated Officer, Department of Electronics & Information Technology	

Earlier Notifications which stand superseded:

1. Notification S.O. 1059(E) dated 31st December, 1993.
2. Notification S.O. 193(E) dated 6th March, 2000.
3. Notification No. 21 (RE-2013)/2009-2014 dated 13th June, 2013.

(Pravir Kumar)
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(File No.01/69/594/007/2008/OM1/O&M)

ORDER

New Delhi, the 31st December, 1993

S.O. 1060(E), In exercise of the powers conferred by sub-sections (2) and (4) of section 9 of the Foreign Trade (Development and Regulation) Act, 1992 (22 of 1992), the Director General authorises the officers mentioned in the Table below to grant or renew or refuse to grant or renew or to suspend or to cancel a licence for the purposes of import or export of goods.

Table

Sl No	The Designation of the Officers	The Territorial areas in respect of which the jurisdiction is to be exercised
1	Additional Director General of Foreign Trade	Throughout India
2	The Export Commissioner	Throughout India
3	The Joint Director General of Foreign Trade	
	(a) In the Headquarters office of the Director General of Foreign Trade	Throughout India
	(b) In the Regional Licensing Authority	Respective territorial jurisdiction of such authority.
4	The Deputy Director General of Foreign Trade	
	(a) In the Headquarters office of the Director General of Foreign Trade	Throughout India
	(b) In the Regional Licensing Authority	Respective territorial jurisdiction of such authority
5	The Assistant Director General of Foreign Trade	
	(a) In the Headquarters office of the Director General of Foreign Trade	Throughout India
	(b) In the Regional Licensing Authority	Respective territorial jurisdiction of such authority
6	The Controller of Imports and Exports:	
	(a) In the Headquarters office of the Director General of Foreign Trade	Throughout India

	(b) In the Regional Licensing Authority	Respective territorial jurisdiction of such authority
7	The Development Commissioner/ Joint Development Commissioner/ Deputy Development Commissioner/ Assistant Development Commissioner of a Free Trade Zone or an Export Processing Zone.	Respective territorial jurisdiction of such authority.

[File No. 21/11/92-LS]

DR. P. L. SANJEEV REDDY,
Director General of Foreign Trade

ORDER

New Delhi, the 31st December, 1993

S.O. 1061(E), In exercise of the powers conferred by sections 7 of the Foreign Trade (Development and Regulation) Act, 1992 (22 of 1992), the Director General authorises the officers mentioned in the Table below to grant importer exporter Code number in accordance with the provisions of the aforesaid section.

Sl No	The Designation of the Officers	The Territorial areas in respect of which the jurisdiction is to be exercised
1	Additional Director General of Foreign Trade	Throughout India
2	The Export Commissioner	Throughout India
3	The Joint Director General of Foreign Trade	
	(a) In the Headquarters office of the Director General of Foreign Trade	Throughout India
	(b) In the Regional Licensing Authority	Respective territorial jurisdiction of such authority.
4	The Deputy Director General of Foreign Trade	
	(a) In the Headquarters office of the Director General of Foreign Trade	Throughout India
	(b) In the Regional Licensing Authority	Respective territorial jurisdiction of such authority
5	The Assistant Director General of Foreign Trade	
	(a) In the Headquarters office of the Director General of Foreign Trade	Throughout India
	(b) In the Regional Licensing Authority	Respective territorial jurisdiction of such authority
6	The Controller of Imports and Exports:	
	(a) In the Headquarters office of the Director General of Foreign Trade	Throughout India
	(b) In the Regional Licensing Authority	Respective territorial jurisdiction of such authority
7	The Development Commissioner/	Respective territorial jurisdiction of such authority.

	Joint Development Commissioner/ Deputy Development Commissioner/ Assistant Development Commissioner of a Free Trade Zone or an Export Processing Zone.	
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[File No. 21/11/92-LS]

DR. P. L. SANJEEV REDDY,
Director General of Foreign Trade.